

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 134/MP/2013

Coram:

Shri V.S.Verma, Member

Shri M. Deena Dayalan, Member

Date of Order: 5.9.2013

In the matter of

Petition under Section 79 of the Electricity Act, 2003

And

In the matter of

Venkateshwara Power Projects Ltd, Belgaum

....**Petitioner**

Vs

Karnataka Power Transmission Corporation Ltd., Bangalore
Hubli Electricity Supply Company Ltd (HESCOM)., Dharwad
SLDC, Karnataka, Bangalore

..Respondents

ORDER

The petitioner, Venkateshwara Power Projects Ltd has filed the present petition with following prayers to:

"(a) Hold and declare the communication dated 28.7.2012 in No. CEE/EE/AFF-3/SLDC/714-715 vide Annexure-PI issued by the first respondent is illegal and contrary to Open Access regulations framed by this Hon`ble Commission, as amended from time to time.

(b) Grant such other and further relief as this Hon`ble Commission deems fit in the facts and circumstances of this case.

(c) Issue suitable and appropriate directions to the jurisdictional Load Despatch Centre to consider the open access application filed by the petitioner, strictly in accordance with law under the provisions of Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 as amended from time to time, for supply of energy from the petitioner`s plant."

2. During the course of hearing on 8.8.2013, the Commission directed the petitioner to file the latest position as to whether the petitioner has valid PPA with the Distribution Company and status of open access granted to the petitioner.

3. The petitioner vide its affidavit dated 26.8.2013 has sought permission of the Commission to withdraw the present petition with liberty to approach the State Commission regarding the termination of Power Purchase Agreement and the denial of open access by the SLDC, Karnataka.

4. The prayer of the petitioner is allowed. Accordingly, Petition No. 134/MP/2013 is disposed of as withdrawn. The petitioner is at liberty to approach the State Commission for redressal of its grievances in accordance with law.

Sd/-

(M. Deena Dayalan)
Member

sd/-

(V.S.Verma)
Member